## GOVERNMENT OF INDIA PERSONNEL,PUBLIC GRIEVANCES AND PENSIONS LOK SABHA

UNSTARRED QUESTION NO:2157 ANSWERED ON:07.12.2011 CO-ORDINATION AMONG GOVERNMENT AGENCIES TO CHECK CORRUPTION Singh Shri Rajiv Ranjan (Lalan);Yadav Shri Dinesh Chandra

## Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

(a) whether co-ordination among heads of Central Bureau of Investigation, Central Vigilance Commission and Comptroller and Auditor General of India is necessary to curb corruption in the country;

(b) if so, the details thereof;

(c) whether any arrangement has been put in place so that regular meetings of the heads of these three agencies could take place;

(d) if so, the details thereof; and

(e) if not, the reasons therefor?

## Answer

MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE PRIME MINISTER`S OFFICE.(SHRI V. NARAYANASAMY)

(a) to (e) : Yes, Madam. Co-ordination is necessary amongst all agencies involved in the fight corruption. Therefore, regular meetings are held on monthly basis between the Central Vigilance Commission (CVC) and the Director, Central Bureau of Investigation (CBI), to facilitate exchange of information, review of pending cases, and take measures pertaining to cases under the Prevention of Corruption Act, 1988. The CVC Act, 2003 confers powers of superintendence over the functioning of CBI on the CVC, as regards investigation of offences under the Prevention of Corruption Act, 1988.

Meetings between Heads/Officers of CVC/CBI and Comptroller and Auditor General of India are also held on need basis